

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**Service Tax Miscellaneous Application No. 50150 of 2020  
In  
Service Tax Appeal No. 51336 of 2018**

(Arising out of Order-in-Appeal No. 11-ST-DLH-2018 dated 01.02.2018 passed by the  
Commissioner (Appeals-1), Central Goods and Service Tax, Delhi)

**Commissioner of Central Tax GST,  
Delhi East**

**..... Appellant**

VERSUS

**M/s. Deepak & Co.,**  
81, SUdarshan Apartment,  
Plot No. 82, I.P. Extension,  
Patparganj, Delhi- 110092

**.....Respondent**

**APPEARANCE:**

Shri Radhe Tallo, Authorised Representative of the Department  
Shri Wilson Joy, Advocate for the Respondent

**CORAM:**

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT  
HON'BLE MR. P.V.SUBBA RAO, MEMBER (TECHNICAL)**

**Date of Hearing/ Decision: November 02, 2022**

**FINAL ORDER NO. 51045/2022**

**JUSTICE DILIP GUPTA**

An application has been filed by the Department that it does  
not desire to press the appeal because of monetary limit. The  
application is allowed and the appeal is dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)  
PRESIDENT**

**(P.V.SUBBA RAO)  
MEMBER (TECHNICAL)**